

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 07
IA No. 242/JPR/2024
CP No. (IB)- 69/94(1)/JPR/2023
Under Section 94(1) of IBC, 2016

In the matter of:

Brijraj Singh Shekhawat

...Applicant

Versus

Oriental Bank of Commerce now PNB

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the RP : Karan Pratap Singh, Adv.

For the Financial Creditor : Vikas Jain, Adv.

ORDER

IA No. 242/JPR/2024

Heard Mr. Karan Pratap Singh, Adv. appearing on behalf of the RP. Mr. Vikas Jain, Adv. appearing on behalf of the Financial Creditor (Oriental Bank of Commerce now PNB). Learned counsel for the Financial Creditor seeks time to file reply. Reply, if any, may be filed within 7 days with an advance copy to the opposite counsel, failing which, right to file reply will be forfeited. List the IA on 22.07.2024.

It is submitted by learned counsel for the RP that his name is not being reflected in the daily cause list despite the fact that he has filed his Vakalatnama. Registry is directed to mention the name of learned counsel for the RP Mr. Karan Pratap Singh in the daily cause list. List the matter on 22.07.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 02, 2024